

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-938/PB/2018

IA/1675/2024, IA/5119/2023, IA/4850/2023, CA/1159/2020,  
CA/1721/2019, CA/1946/2019, CA/2198/2019, CA/669/2020,  
CA/1082/2020, CA/1203/2020, IA/1007/2021, IA/5150/2021,  
IA/3712/2022, IA/6186/2022, Intv.P/8/2023, IA/2119/2023,  
IA/4759/2023

**IN THE MATTER OF:**  
**Indian Overseas Bank**

...PETITIONER

**Vs.**

**M/s. Rathi TMT Saria Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 10.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                                              |                                                                                                                                                                                                                                                                         |
|----------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>For the Petitioner/Financial Creditor</b> | :Adv. Kunal Tandon, Adv. Bhavna Vijay in IA/5119/2023.                                                                                                                                                                                                                  |
| <b>For the Applicant</b>                     | :Adv. Manisha Chaudhry, Adv. Mansumyer Singh, Adv. Shravan Chandrashekhar in IA/4850/2023. Adv Anand Shankar Jha in IA No. 5150/ 2021                                                                                                                                   |
| <b>For the RP</b>                            | :Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan Dhingra, Adv. Ridhima Mehrotra. Mr. Ajit Kumar, RP.                                                                                                                                                                 |
| <b>For the Suspended Board of Directors</b>  | :Adv. Sumesh Dhawan, Adv. Raghav Dembla.                                                                                                                                                                                                                                |
| <b>For the Respondent/Corporate Debtor</b>   | :Adv. Manisha Chaudhry, Adv. Mansumyer Singh, Adv. Shravan Chandrashekhar for R-2 in IA/5119/2023. Adv. Joy Saha, Adv. Saurabh Kalia, Adv. Aastha Agarwal for R-3 and R-4 in IA/5119/2023. Kaustubh Chandra Seth, Adv for GAIL - R2 in IA No. 3712/2022 & IA/5150/2021. |

**ORDER**

**CA/1159/2020, IA/1007/2021, IA/5150/2021, IA/6186/2022**

Heard the Ld. Counsels on the Resolution Plan and Objection of the Resolution Plan in part. For continuation of the arguments, list the matter on **23.07.2024** alongwith other IAs.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**